

17.09.2015.

App: Sri Ravindra Kak, learned counsel for the applicant.

Resp: Sri P.K. Singh, learned counsel for the respondents is present.

The present OA was dismissed in default by means of order dated 16.11.2009. Subsequently, applicant moved an M.P.No.2704/2011 for recall of the aforesaid order. The M.P. also got dismissed vide order dated 14.5.2012. Subsequently, the applicant moved M.P.No.1790/2015 alongwith an application for condonation of delay vide M.P.No.1789/2015. The said M.Ps. were filed in the month of September, 2015. The bare perusal of the entire record shows that the OA was originally dismissed in default in November, 2009 and subsequently M.P. so filed for recall of the order was also dismissed in May, 2012. The applicant in the condonation of delay application has taken a ground of illness without annexing any supporting documents. The M.P. for recall of order is filed after three years. The grounds taken in the M.P. are not sufficient to recall the order. It appears that the applicant is not interested in pursuing his case accordingly, the M.P.No.1790/2015 and 1798/2015 are rejected. No order as to costs.

J. Ch
(Ms. Jayati Chandra)

Member (A)

N. K. K
(Navneet Kumar)

Member (J)

Amit/-

OK
copy of order
21-9-15
proposed
21-9-15